

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**NEW DELHI**

**Company Appeal (AT) No. 129 of 2019**

**IN THE MATTER OF:**

**Shri M.N. Pratap Reddy & Anr.**

**...Appellants**

**Versus**

**M/s. Sri Lakshmi Narasimha Mining Co.  
(P) Ltd. & Ors.**

**...Respondents**

**Present:**

**For Appellant :**

**Mr. D. Abhinav Rao and Mr. G. V.  
Rao and Mr. Himanshu Satija, Advocates**

**For Respondents :**

**Mr. Jayant Mehta, Mr. Himanshu Satija , Ms.  
Vaishali and Mr. Akshay Bajpai, Advocates for  
Respondent Nos. 3 and 4**

**WITH**

**Company Appeal (AT) No. 148 of 2019**

**IN THE MATTER OF:**

**Ms. M. Nandana Reddy**

**...Appellant**

**Versus**

**M/s. Sri Lakshmi Narasimha Mining Co.  
Pvt. Ltd. & Ors.**

**...Respondents**

**Present:**

**For Appellant :**

**Mr. S. Vivekananda, Advocate**

**For Respondents :**

**Mr. Ranjan Kr. Pandey, Mr. Sandeep Bisht and Mr.  
Anuj Tiwari, Advocates for Respondent No. 1**

**Mr. Jayant Mehta, Mr. Himanshu Satija , Ms.  
Vaishali and Mr. Akshay Bajpai, Advocates for  
Respondent Nos. 3 and 4**

**ORDER**  
**(Through Virtual Mode)**

**29.07.2020**            Since the pleadings are stated to have been completed, let the matter be processed for final hearing.

List the appeal 'for hearing' on 9<sup>th</sup> September, 2020.

Mr. Jayant Mehta, learned counsel for the Appellant submitted that a material document, which is part of the record of the Tribunal but inadvertently left out may be permitted to be placed on record. He is allowed to file the same, if it is part of the record.

**[ Justice Bansi Lal Bhat ]**  
**Acting Chairperson)**

**[Justice Jarat Kumar Jain]**  
**Member (Judicial)**

**[ Dr. Alok Srivastava ]**  
**Member (Technical)**

/ns/gc/